

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.103**  
IA-2789/2021  
In  
IB-93(ND)/2020

**IN THE MATTER OF:**  
M/s Intec Capital Ltd.  
**Vs.**  
M/s Suvidha Infracon Pvt Ltd.

....**FINANCIAL CREDITOR**  
....**RESPONDENT**

**SECTION**  
U/s 7 of IBC, 2016

**Order delivered on 16.08.2021**

**CORAM:**  
**SHRI P.S.N PRASAD**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**


**PRESENT:**  
For the Appellant : Adv. Mr. Sagar Bansal.  
For the Respondent : Adv Mr. Viren S Chaudhary, Adv Mr. BN Gaur.

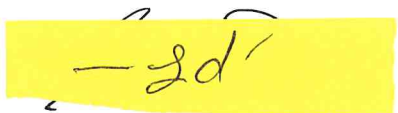
**ORDER**

**IA-2789/2021:-**

Counsel for the Respondent is present. Pleadings are complete. The Counsel for the Applicant has prayed for grant of time to argue the matter as the arguing counsel is unwell. 10 days' time is granted. Post this matter after 10 days.

List the matter on 10.09.2021.

  
**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

  
**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**